

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2022
(Arising out of SLP(C) No. 7076 of 2021)

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

M/S GLS FILMS INDUSTRIES PVT. LTD.

Respondent(s)

O R D E R

Leave granted.

This appeal needs to be disposed of in the same terms as in C.A. No. 8941 of 2019 decided on 22.11.2019. As a matter of fact, general directions have been issued to all concerned, including the authorities to take steps as per the extant regulations applicable at the relevant time. Similar directions must operate in respect of this case being part of the same set of cases dealt with by the High Court.

Accordingly, the impugned judgment and order is set aside and the appeal is disposed of in terms of order dated 22.11.2019 in C.A. No. 8941 of 2019 (Annexure P-4).

Learned counsel for the respondent, on instructions, submits that the respondent is willing to pay the

legitimate dues, including to opt for compounding, if any.

It is open to the respondent to make representation in that regard to the concerned authority, who may consider it appropriately.

Pending applications, if any, stand disposed of.

.....J
(A.M. KHANWILKAR)

.....J
(J.B. PARDIWALA)

New Delhi
July 14, 2022

ITEM NO.6

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7076/2021

(Arising out of impugned final judgment and order dated 03-09-2020 in WT No. 328/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GLS FILMS INDUSTRIES PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62417/2021-EXEMPTION FROM FILING O.T.)

Date : 14-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Vinod Diwakar, AAG
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Ms. Shirin Khajuria, AOR
Ms. Nayan Gupta, Adv.
Mr. Ahirin, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR

[Signed order is placed on the file]